

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 1

ANTI DUMPING Appeal No. 50334 of 2018

(Arising out of Notification No. 52/2017-Customs dated 24.10.2017 passed by Designated Authority Directorate General of Anti-dumping and Allied Duties, New Delhi)

M/s. Jindal Stainless Hisar Limited

...Appellant

O.P. Jindal Marg,
Hisar – 125005
Haryana

Versus

**Designated Authority Directorate
General of Anti-dumping and Allied Duties**

....Respondent

Department of Commerce & Industry,
Parliament Street,
Jeevan Tara Building, 4th Floor,
New Delhi-110001

APPEARANCE:

Ms. Meenakshi Arora, Senior Advocate, Shri Jitendra Singh and Ms. Roshni Singh, Advocate for the Appellant

Mr. Ameet Singh, Mr. Rakesh Kumar, Mr. Naresh Thacker, Mr. Vivek Sharma, Mr. Abhishek, Mr. Akhil Sacher, Mr. Vineet Sinha, Advocates and Authorised Representative for the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)
HON'BLE Ms. RACHNA GUPTA, MEMBER (JUDICIAL)**

Date of Hearing: **15.05.2019**

Date of Decision: **12.09.2019**

The Appeal is allowed. For order, see order of 15 May, 2019
in Anti Dumping Appeal No. 50291 of 2018.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(C.L. MAHAR)
MEMBER (TECHNICAL)**

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

